ASSAM ACT No.VIII OF 1962

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the President on the 25th April 1962

[Published in the Assam Gazette, Extraordinary, dated the 30th April 1962]

An Act

to amend the Industrial Disputes Act, 1947 in its application to the State of Assan.

Preamble.

Whereas it is expedient to amend the Industrial Act 14 of Disputes Act, 1947, in its application to the State of 1947. Assam in the manner hereinafter appearing;

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:-

Short title, commencement.

- 1. (1) This Act may be called the Industrial extent and Disputes (Assam Amendment) Act, 1962.
 - (2) It extends to the whole of the State of Assam.
 - (3) It shall come into force at once.

Amendment 2. In sub-section (3) of section 7-A of the Indus-of Act 14 of clause shall be inserted, namely:— 1947.

> "(aa) he has worked as a District Judge or as an Additional District Judge or as both for a total period of not less than three years or is qualified for appointment as a Judge of a High Court:

Provided that the appointment to a Tribunal of any person qualified under this clause shall not be made without consultation with the Assam High Court; or".

Amendment 3. To clause (b) of section 7-C of the Industrial disputes Act, 1947, the following proviso shall be added, namely:—

"Provided that where such presiding officer of a Tribunal appointed by the State Government attains the age of sixty-five years before the completion of any proceedings pending before him, the State Government may, if in the opinion of such Government public interest so requires, order his continuance in office for a period not exceeding six months for completion of the proceedings."

Repeal and 4.(1) The Industrial Disputes (Assam Amend-Assam Or-Saving. Ment) Ordinance, 1962 is hereby repealed.

(2) Natwithstanding such repeal anothing data.

(2) Notwithstanding such repeal, anything done or any action taken under the Industrial Disputes (Assam Amendment) Ordinance, 1962 shall be deemed to have been done or taken under this Act as if this Act had commenced on the twentieth day of January 1962 (the date of promulgation of the Ordinance).

Is needed a charged in the Thirteenth Year of the

basis tide 1. (1) This Act may be exiled the Assam Preservences and, ensured the Cooks Paxamon (Amendment) Act 1.69.

(2) if shall have the like extent as the principal

(3) It shall come into force as once.

Amenium: 2, For Section 4 of the principal Act, the following of Section 4 shall be substituted, namely:—

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"Payment d. The sax shall be gold by the owner to the State of tax. Covernment in the prescribed manner of

Provided that in case of any faval less verieles and State Covarmment may accept a tump sing in Few of the Lax coargeable on fave in the manner provided.

is and D. (1) Lee Assam Possengers' and Goods Taxarem Assam Or (Americanal) Ordinance, 1962 is hereby repeated. Ginance No VII of 1953

any action taken under the Assam Passengers and Coods (Amendment) Ordinance 1962 shall be deeped to fave been coat or taken under this Act as if this act of the commence of the First Cooks and the commence of the first c